

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 106
IB-112(ND)/2018
CA.702/ND/2019

IN THE MATTER OF:]

Liquidator of M/s. SRS Ltd.	...	Applicant/Petitioner
Vs		
M/s. Lucra Jewels Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 27.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For Liquidator of M/s SRS Limited : Mr. Saurabh Jain, Adv.
For the RP(CD) : Ms. Priyanka Kakkar, Adv.
Ms. Priyanka Jain, Adv.
Mr. Akash Srivastava for RP

ORDER

CA No. 702/ND/2019

This is an application filed by Resolution Professional seeking withdrawal of IB No. 112/ND/2018. Learned Counsel for the Resolution Professional states that in the 4thCoC Meeting, the sole CoC Member being the Operational Creditor M/s SRS Limited (now in Liquidation being represented by Mr. Saurabh for Liquidator of M/s SRS Limited) passed Resolution to seek withdrawal of IB-112/ND/2018 for the reasons recorded in the minutes. Learned Counsel for the Resolution Professional states that the company does not have any assets and various proceedings against the company by statutory authorities are in progress. Learned Counsel states that Resolution

Professional has also filed the statement with respect to pending fees. The copy of minutes and the additional affidavit of Resolution Professional are on record.

Considering the submission made and documents on record, we allow the application, thereby allowing IB-112/ND/2018 to be **withdrawn** and disposed of.

Resolution Professional is allowed to file its claims before the Appropriate Authority.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

Mukesh